

(2018) 06 CHH CK 0208

Chhattisgarh High Court

Case No: CONT No. 573 Of 2018

Subhash Chandra Malhotra

APPELLANT

Vs

R.P. Mandal

RESPONDENT

Date of Decision: June 28, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Rajesh Kumar Kesharwani

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Heard.

2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 04.01.2018 passed in W.P.(S) No.

1722 of 2015.

3. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to ensure compliance of this Court's order dated 04.01.2018 passed by this Court.

4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in turn, the respondent shall ensure the compliance of this Court's order dated 04.01.2018 in its letter and spirit expeditiously.

5. With the aforesaid direction, the contempt case stands finally disposed of.